

**Central Administrative Tribunal
Ernakulam Bench**

OA No.181/00443/2019

Monday, this the 26th day of June, 2019.

CORAM

**Hon'ble Mr.E..K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

1. Lakshadweep Sarkari Karmachari Sangh
Kavaratti-682 555-represented by its
General Secretary P. Murad Sha, aged 42 years
S/o P.K.Sharafudeen
Superintendent, Collectorate, Kavaratti
Union Territory of Lakshadweep.
Residing at Government Quarters, Near ISPW
Kavaratti-682 555.
2. T.Kassim, aged 57 years
S/o A.C.Adima
Deputy Collector, Kavaratti
(Lakshadweep Administration)
Residing at Type IV, Quarters No.E-5, 202
Kavaratti-682 555. Applicants

(Advocate: Mr.T.C.Govindaswamy)

versus

1. Union of India represented by the
Secretary to the Government of India
Ministry of Home Affairs
New Delhi-110 001.

2. The Additional Secretary (UT)
Government of India
Ministry of Home Affairs
New Delhi-110 001.
3. The Secretary to the Government of India
Ministry of Finance, Department of Expenditure
New Delhi-110 001.
4. The Secretary to the Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training
New Delhi-110 001.
5. The Administrator, Union Territory of Lakshadweep
Lakshadweep Administration
Kavaratti-682 555. Respondents

Advocates:

Mr.Anil Ravi, ACGSC for R1 to 4
Mr.S.Manu for R5.

The OA having been heard on 26th June, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

Heard Mr.T.C.Govindaswamy on behalf of the applicants who are Lakshadweep Government Employees Association and another. It is stated that the Association represents different categories of Lakshadweep employees such as Block Development Officers (Group-B Gazetted), Superintendents, Stenographers etc. Claiming equivalency with their counterparts working in Delhi Administrative Subordinate Service (DASS for short) of the National Capital Territory of Delhi, the applicants have

submitted representations to the first respondent, copies of which are available at Annexure A10 & A12. No reply has been received to these representations, Sri T.C.Govindaswamy alleges.

2. We are of the view that the OA can be disposed of at this stage by directing respondent No.1 to consider the representations in accordance with law and take an expeditious decision on the subject. Ordered accordingly. This shall be done within 30 days of receipt of this order. The OA stands disposed of.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicants:

Annexure A1: Copy of the Delhi Administrative Subordinate Service Rules, 1967 (with amendments).

Annexure A2: Copy of NCT of Delhi, Andaman & Nicobar Islands, Lakshadweep, Daman & Diu and Dadra & Nagar Haveli (Civil Service) rules, 2003.

Annexure A3 series: Copy of the Recruitment Rules for the Ministerial posts, viz., BDO, Superintendent and similar grades, Stenographers, UDC, LDC etc., under UT of Lakshadweep (UTL).

Annexure A4 series: Copy of current orders issued by GNCTD revising the pay structure of the DASS.

Annexure A5: Copy of OM No.AB-14017/61/2008-Estt (RR) dated 24.3.2009 dated 12.3.2010 issued by the DoPT.

Annexure A6: Copy of order bearing F No.30/094/2018/SI dated 10.1.2019 (Order No.22) issued by the GNCTD.

Annexure A7: Copy of order bearing F.No.30/8/2018/SI dated 5.2.2019 (Order No.75) issued by the GNCTD.

Annexure A8: Copy of notification bearing No.14016/01/2017-UTS-II dated 28.12.2018 issued by the Ministry of Home Affairs.

Annexure A9: Copy of D.O., letter F.no.12/28/2017-Services dated 16.11.2018 issued by the 5th respondent to the Secretary (Home).

Annexure A10: Copy of representation dated 7.2.2019 submitted by the 1st applicant.

Annexure A11: Copy of letter dated 21.2.2019 submitted by the 1st applicant.

Annexure A12: Copy of representation dated 13.3.2019 submitted by the 1st applicant.